

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**OA-1311/2016
MA-1438/2016**

New Delhi, this the 27th day of April, 2016.

Hon'ble Mr. Shekhar Agarwal, Member (A)

Amrit pal Singh,
Age about-24 years old,
S/O Late Parminder Singh, Ex. Senior Assistant,
r/o D-282A, Krishna Park,
Ext., Devli Road, Khan Pur,
New Delhi. ... Applicant
(By Advocate: Sh. Subodh K. Pathak)

Versus

The Secretary,
NDMC, Palika Kendra,
New Delhi. ... Respondent

ORDER (ORAL)

The applicant has filed this OA with the following prayer:

"a. Direct the respondent to appoint the applicant in terms of its representation or
b. Direct the respondent to dispose of the representation of the applicant in accordance with law.
c. Pass any other order as deemed fit and proper in the facts and circumstances of the present case."

2. Along with this OA, he has also filed a MA No. 1438/2016 for condonation of delay in filing the OA. For the reasons stated therein, this MA is allowed.

3. Learned counsel for the applicant stated that the applicant's father was in service of the respondents when unfortunately, he expired on 01.04.2009. Since the family of the deceased was left in penury, the applicant submitted a representation dated 06.05.2009 seeking appointment on compassionate grounds. However, the respondents did not reply to the same. This was followed by reminders dated 03.04.2011, 24.07.2011 and 22.12.2015.

4. Till today, the respondents have not decided his representation nor have they given any reply to the same. Learned counsel for the applicant stated that he would be satisfied if directions were given to the respondents to decide his representation in a time bound manner.

5. In view of the limited prayer made by the applicant, I am of the opinion that this OA can be disposed of at the admission stage itself without going into the merits of the case. I direct the respondents to decide the representation dated 06.05.2009 and subsequent reminders of the applicant within a period of three months from the date of receipt of a certified copy of this order. The respondents shall communicate their decision to the applicant by means of a reasoned and speaking order. Needless to say, that if the applicant is still aggrieved by the same, he will be at liberty to approach appropriate judicial forum, in accordance with law. The OA is accordingly disposed of. No costs.

**(Shekhar Agarwal)
Member (A)**

/ns/